

ACT No. XII OF 1869.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(*Received the assent of the Governor General on the 18th March 1869*).

An Act to amend the law relating to Customs Duties.

1. Notwithstanding anything contained in the Indian Customs Duties' Act, 1867, it shall be lawful for the Governor General of India in Council from time to time, by notification in the *Gazette of India*, to fix for the purposes of that Act the value of any goods imported or exported by sea on which duties of customs are thereby imposed.

Power to assess
value of dutiable
goods.

2. This Act shall be read with and taken as part of the Indian Customs Duties' Act, 1867.

This Act to be read
with Act XVII of
1867.